

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

25.

CP/220(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES:

Ramnath Vaman Quenim

Vs

Mandovi Hotels Pvt. Ltd.

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013.

ORDER

1. Ms. Aarti Sonawane i/b Argus Partners, Ld. Counsel for the Petitioner present (VC). Tejal Kurdukar i/b Kurdukar Associates, Ld. Counsel for the R2 & R3 present.
2. Counsel for the Petitioner submits that the parties are in the advanced stage of settlement and for reporting settlement, seeks time. Time granted.
3. List this matter on 04.07.2024.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)